<u>HIGH COURT OF UTTARAKHAND, NAINITAL</u>

NOTICE

<u>Information regarding queries of applicant's received pertaining to Recruitment of Group-C (Jr. Asst./Stenographer/P.A.) in the Trial and Family Courts of the State</u>

No. 11	24.02.2024
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110.			24.02.2024
Sr. No	Applicant's Name	Issue	Remark(s)
1	Sri Brajesh Kumar	It has been stated that while applying online for the examination, application and fee is being charged for three different post, i.e. 1. Junior Assistant 2. Stenographer 3.Personal Assistant And three posts are not shown separately which is creating a doubt in applicants mind.	Rule 13(e-3) of The Uttarakhand Subordinate Civil Courts Ministerial Establishment Rules, 2007 (as amended) (hereinafter to be referred as Rules,2007) prescribes as under: (3) Candidates shall pay such fee as may from time to time be specified by the Chief Justice. No claim for refund of the fee shall be entertained. According Fee as below is being charged by NTA: Sr. Category Fee No 1. General/OBC 1000/- 2. EWS/SC/ST/PwD 500/- As informed by NTA, if a single form is filled for all the post then fees shall be charged only once.
2	Ms. Sonali Bisht	The Age Limit for Group C examination is 18-42. But the requirement for the Age Limit has been given in the said examination is 18-35 years.	Rule 7 of The Uttarakhand Subordinate Civil Courts Ministerial Establishment Rules, 2007 (as amended) prescribes as under: 7. Age. A candidate for recruitment to a post in the ministerial establishment must have attained the age of twenty-one years and must not have attained the age of more than thirty-five on the 1st day of January of the calendar year in which the vacancies for direct recruitment are advertised: Provided that the upper age limit in the case of candidates belonging to Scheduled Castes, Scheduled Tribes and such other categories, as may be notified by the Government from time to time, shall be higher by such number of years as may be specified: Provided the Chief Justice may extend the age limit in favor of a candidate on the grounds of public interest or fair dealing.
3	Sri Anushri Chourasiya	Whether the vacancy of J.A. and Stenographer/ P.A. is for both English and Hindi Stenographer or for English Stenographer only.	Further, Rule 6 of Rules, 2007 (as amended) prescribes as under: Academic Qualification: - Clerical Post : (a) Must possess a Bachelor degree of University established by law in India or a qualification recognized as equivalent thereto. (b) Must possess a thorough knowledge of Hindi and English.
4	Sri Amandeep Singh	Whether the stenographer has to clear shorthand in both English and Hind Language? Or any one language test is required.	 [(c) Must possess good knowledge of Hindi typewriting having a speed of 25 words per minute on the computer. Preference will be given to those candidates who have a typing speed of 30 words per minute in English on the computer.] (d) Sufficient knowledge of operating computer. Academic Qualification:-Stenographer & Personal Assistant of Family Courts: (a) Must Possess a Bachelor degree of a University established by law in India or a qualification recognized as equivalent thereto. (b) Must possess a thorough knowledge of Hindi and English. [(c) Must possess a speed of 80 words per minute in Hindi shorthand and typing speed of 25 words per minute in Hindi on The aforesaid Rules and Qualification has been clearly mentioned in the Advertisement dated 25.01.2024
5	26 e-mails of applicants (In the matter of fees payment)	Regarding deduction of requisite fees from applicant's Bank Account but NTA examination portal is displaying Fees Payment Status as Incomplete.	The matter has been brought to the notice of NTA many times and Prof. H. C. Gupta, NTA has informed that it takes 24 hrs for NTA portal to process and reflect the same.